

IN THE HIGH COURT OF JHARKHAND AT RANCHI

B. A. No. 3414 of 2021

Arsen Minj @ Arsen Kujur Petitioner

Versus

The State of Jharkhand Opposite Party

CORAM : HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY

For the Petitioner : Mr. K. S. Nanda, Advocate

For the Opposite Party : Ms. Snehlika Bhagat, A.P.P.

2/25.03.2021 Heard the parties.

Defects as pointed out by the office are ignored.

The petitioner is an accused in connection with Raidih P.S. Case No. 21 of 2020 corresponding to G. R. No. 846 of 2020.

It has been alleged that the informant was waylaid by the miscreants and a bag containing Rs. 42,000/- was snatched.

Learned counsel for the petitioner submits that the petitioner has been implicated on the confession of co-accused Mahendra Panna. He further submits that no T.I.P. has been held nor was any recovery made from the conscious possession of the petitioner. The petitioner is in custody since 12.10.2020.

Learned A.P.P. for the State has opposed the prayer and has submitted that the petitioner has got criminal antecedent.

However, considering the manner of implication of the petitioner which is on the confession of co-accused Mahendra Panna, the petitioner above named is directed to be released on bail on furnishing bail bond of Rs. 10,000/- (Ten Thousand) with two sureties of the like amount each, to the satisfaction of learned C.J.M., Gumla in connection with Raidih P.S. Case No. 21 of 2020 corresponding to G. R. No. 846 of 2020.

(Rongon Mukhopadhyay, J)